# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATE OF DECISION: 16.1.1990.

## PESENT

HON'BLE MR.S.P.MUKERJI

VICE CHAIRMAN

AND

HON'BLE MR.A.V.HARIDASAN

JUDICIAL MEMBER

## ORIGINAL APPLICATION NO. 187/89

P.K. Viswambaran

Applicant

#### Versus

- The Flag Officer Commandingin-Chief, Headquarters, Southern Naval Command, Cochin-682 004.
- Smt.P.Krishnamma, UDC,
   Naval Aircraft Yard,
   Naval Base, Cochin-682 004.
  - Respondents

Mr.M.Giri javallabhan

- Counsel for applicant

Mr.P.V.Madhavan Nambiar, SCGSC- Counsel for respondents

### ORDER

(Mr.S.P.Mukerji, Vice Chairman)

The short point in this application raised by the applicant is that, his case for promotion to the post of Superintendent has not been properly considered in relation to respondent No.2, Smt.P.

Krishnamma. He has also prayed that a fresh Departmental Promotion Committee may be convened for reassessment.

2. We have heard the arguments of the learned counsel for both the parties and gone through the

documents carefully. The learned counsel for the respondents produced in original the minutes of the meeting of the OPC held on 21st and 22nd February, 1989. The OPC was headed by Commander Jose Varghese as Chairman and comprised five senior officers. Having perused the proceedings, we are satisfied that the applicant was considered by the OPC and assessed as 'Good'. Against the reserved vacancy for Scheduled Caste candidates, Smt.P Krishnamma, respondent No.2 was assessed as 'Very Good'. Since there was only one such vacancy for Scheduled Caste, respondent No.2 was included in the panel. It is not the case of the applicant that, members of the DPC were prejudiced against the applicant. It is an established law that this Tribunal cannot arrogate to itself to the functions of a selection committee and reassess the candidates. Accordingly we see no merit in the application and reject to the same with no order as to costs.

(A.V.HARIDASAN) JUDICIAL MEMBER

(S.P.MUKERJI) VICE CHAIRMAN

16.1.1990